

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 30**

**CA 39/2024 CA 77/2024 IN CP/245(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **RANDAR BUSINESSES PVT LTD V/s JAWED  
HABIB HAIR AND BEAUTY LIMITED**

Section 241(1) Sec. 242(4) of the Companies Act, 2013 and Rule 11 of the NCLT

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**ORDER**

Sr. Adv. Prateek Sekseria, Adv. Aditi Bhat, Adv. Deeksha Jani & Adv. Niket Jani for the Applicant present. Adv. Shyam Kapadia a/w Adv. Soraj Jadhav for the Respondent No.1 to 4 present. Adv. Prakhar Tandon for the Respondent No.1 present. Sr. Adv. Gaurav Joshi, Adv. Rohit Gupta i/b Adv. Aditya Shukla for the Respondent No.2 and 3 present.

**CA 39/2024 & CA 77/2024**

Ld. Counsel for the Respondents seeks some time to respond to the issues on financial irregularities pointed out in the petition, which has culminated into the disclaimers in the audit report as on 31<sup>st</sup> March 2023. Two (2) weeks' time is granted. The Petitioner shall endeavor to protect the companies records. List this matter on Board on **07.08.2024**.

**-sd-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

**-sd-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**